

Date - 03.09.2026

Financial Express (All India Edition)- English Language
Financial Express (Ahmedabad Edition)- Gujarati Language

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF SURYA BAKERY AND CONFECTIONERY PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of the corporate debtor	Surya Bakery and Confectionery Private Limited
2. Date of incorporation of the corporate debtor	28.06.2007
3. Authority under which the corporate debtor is incorporated / registered	ROC Ahmedabad
4. Corporate Identity Number / Limited Liability Identification Number of the corporate debtor	U15410GJ2007PTC051227
5. Address of the registered office and principal office (if any) of the corporate debtor	24-312, GHB COLONY, 077 Padra Police Lines, Akota, Vadodara - 390020, Gujarat.
6. Insolvency commencement date of the corporate debtor	31.08.2026
7. Estimated date of closure of the insolvency resolution process	27.02.2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Chirag Rajendrakumar Shah (IBBI/IPA-001/IP-P01169/2018-2019/11837)
9. Address and e-mail of the interim resolution professional, as registered with the Board	208, Ratnaraj Spring, Beside Navniman Bank, Opp. HDFC Bank House, Navrangpura, Ahmadabad, Gujarat, 380009 Email ID: chirag.rrp@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	208, Ratnaraj Spring, Beside Navniman Bank, Opp. HDFC Bank House, Navrangpura, Ahmadabad, Gujarat, 380009 Email ID: cirp.sbcd@gmail.com
11. Last date for submission of claims	14.09.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/downloadform.htm NA

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Court-2 has ordered the commencement of a corporate insolvency resolution process of the Surya Bakery and Confectionery Private Limited on 31.08.2026.

The creditors of Surya Bakery and Confectionery Private Limited, are hereby called upon to submit their claims with proof on or before 14.09.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03.09.2026
Place: Ahmedabad

Sd/-
Chirag Rajendrakumar Shah
Interim Resolution Professional of
Surya Bakery and Confectionery Private Limited
IBBI/IPA-001/IP-P01169/2018-19/11837

AFA No. AA1/11837/02/311225/108686 Valid Upto: 31st December, 2026



Chirag R. Shah.

FINKURVE FINANCIAL SERVICES LIMITED

(CIN: L65990MH1984PLC032403)

Regd. Office: Unit no.1, Trade Garden, 1st Floor, Building no. A, Kamala Mills Compound, Lower Parel, Delisle Road, Mumbai 400013
Tel No.: 022-4244 1200; Email id: finkurvefinancial@gmail.com;
Website: www arvog.com

NOTICE OF 42nd ANNUAL GENERAL MEETING

The Ministry of Corporate Affairs ("MCA") vide its General Circular No. 03/2025 dated September 22, 2025, read with its earlier circulars, including General Circular No. 09/2024 dated September 19, 2024 (collectively referred to as "MCA Circulars") and the circulars issued from time to time by Securities and Exchange Board of India ("SEBI") (collectively referred to as "SEBI Circulars") permitted holding of the Annual General Meeting ("AGM") through Video Conference ("VC") / Other Audio Visual Means ("OAVM"), without the physical presence of the Members at a common venue. In compliance with the provisions of the Companies Act, 2013 (the Act) and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations'), the MCA Circulars and the SEBI Circulars, the 42nd Annual General Meeting ("AGM") of the Shareholders of 'Finkurve Financial Services Limited' will be held on Wednesday, September 30, 2026, at 3.00 p.m. Indian Standard Time (IST) through Video Conferencing (VC) / Other Audio-Visual Means (OAVM) to transact the businesses as set out in the Notice convening the AGM which will be circulated to the Members.

In compliance with the above circulars, electronic copies of the Notice of the AGM and Annual Report 2025-26, will be sent to all Shareholders on or before September 5, 2026, by sending emails to the Shareholders who have registered their email IDs with the Company/Depository Participant(s) ('DP'). Shareholders holding shares in dematerialized mode, are requested to register their email address and mobile numbers with their relevant depositories through their depository participants and Shareholders holding shares in physical mode are requested to furnish details to the Company's Registrar and Share Transfer Agent ("RTA") i.e. MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited). The notice of the 42nd AGM and Annual Report 2025-26 will also be made available on the website of the Company at www.arvog.com and on the website of BSE Limited i.e., www.bseindia.com and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com. The Company is pleased to provide its Shareholders the facility to exercise their Right to Vote by electronic means and the business may be transacted through E-Voting services provided by National Securities Depository Limited (NSDL). Additionally, the Company is providing the facility of voting through E-Voting system during the AGM. Detailed procedure for joining the AGM and E-Voting will be provided in the Notice of the AGM. Shareholders attending the AGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

**By order of the Board of Directors
For Finkurve Financial Services Limited**

**Sd/-
Ketan Kothari
Chairman
Place: Mumbai
Date: 03/09/2026 (DIN: 00230725)**

INNOVA CAPTAB LIMITED

(CIN: L24246MH2005PLC150371)

Registered Office: 1513, 15th Floor, Satra Plaza, CHS Ltd. Plot No. 19 & 20, Sector-19D, Vashi, Navi Mumbai-400703, Maharashtra, India
Phone: +91 22 6794 4000; **Website:** www.innovacaptab.com; **Mail:** investors@innovacaptab.com

NOTICE OF 22nd ANNUAL GENERAL MEETING OF THE COMPANY AND E-VOTING INFORMATION

NOTICE is hereby given that 22nd Annual General Meeting ("AGM") of Innova Captab Limited ("Company") is scheduled to be held through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") facility on **Wednesday, 30th September, 2026 at 11:00 A.M (IST)**, in compliance with applicable provisions of the Companies Act, 2013 and the Rules thereunder ("the Act"), and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), as amended from time to time, read with applicable circulars issued by the Ministry of Corporate Affairs ("MCA Circulars") and the Securities and Exchange Board of India ("SEBI"), to transact the business set forth in the Notice convening the AGM ("Notice").

In compliance with the MCA Circulars and the SEBI Circulars, Notice of AGM and the Integrated Annual Report for FY 2025-26 will be sent only electronically, in due course, to those Members whose e-mail addresses are registered with the Company or the Registrar and Share Transfer Agent ("RTA"), NSDL Database Management Limited or their respective Depositories Participants ("DP") and a letter to those shareholders whose e-mail IDs are not registered with Company/DPs/Depositories/RTA, providing the web link including the exact path from where the Annual Report can be accessed. The AGM Notice and the Annual Report will also be available on website of the Company at www.innovacaptab.com, on website of the Stock Exchanges viz. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on website of e-voting agency viz. National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com. Detailed procedure/ instructions for attending AGM, manner of casting vote through remote e-voting or through e-voting at the AGM will form part of the Notice.

Revision of Financial Statements

Members are further informed that the Company had identified certain inadvertent errors in the previously published/ filed financial statement(s) for the financial year ended 31st March, 2026. Upon identification, the Company undertook a detailed review and has accordingly revised the said financial statements in accordance with the applicable provisions of the Companies Act, 2013, the Accounting Standards, and the Listing Regulations as amended. Members are requested to take the revised financial statements into consideration for all purposes, including at the ensuing AGM. Accordingly, the revised financial results, along with details of the rectifications and their impact, have been submitted to the Stock Exchanges and are available on the Company's website at www.innovacaptab.com and on the websites of BSE Limited and National Stock Exchange of India Limited.

The remote e-voting facility will be available during the following voting period:

Commencement of remote e-voting: Sunday, 27th September 2026 at 09:00 A.M. (IST)

End of remote e-voting: Tuesday, 29th September 2026 at 05:00 P.M. (IST)

A person whose name is recorded in the Register of Members / Beneficial Owners as on record date (**cut-off date**) i.e. **Wednesday, 23rd September 2026**, may cast their vote electronically.

Members of the Company who have not registered their email addresses/ Bank Mandates can register the same as per the following procedure:

Physical Holding Register/ update the details in prescribed form ISR-1 and other relevant forms with Company's RTA, along with requisite documents. Pursuant to SEBI Circular No. SEBI/ HO. MIRSD-PoD-1/P/CI/R/ 2023/37 dated 16th March 2023, the Company has uploaded all the relevant forms on its website to update the KYC details of shareholders. The Investor Service Request Form can be downloaded from website of the Company at: <https://www.innovacaptab.com/investor-Resources.php>

Members who are holding shares in physical form or who have not registered their email address with the Company/ Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent by the Company, and holds shares as of the cut-off date i.e. **Wednesday, 23rd September 2026**, may obtain the User ID and password by sending a request at www.evoting.nsdl.com or investors@innovacaptab.com

Demat Holding Register/ update the details in your demat account, as per the process advised by your respective Depository Participant.

Manner of casting vote through e-voting and attending the AGM:

- Members will have an opportunity to cast their vote for the business as set forth in the notice through remote e-voting system as well as through e-voting during the AGM.
- The Login credentials for casting the votes through e-voting shall be made available to the Members through email after successful registering of their email addresses in the manner provided above.
- The same login credentials may also be used for attending the AGM through VC/OAVM.
- The detailed procedure for casting the votes through e-voting shall be provided in the Notice. The details will also be available on the website of the Company at www.innovacaptab.com and on the website of NSDL at www.evoting.nsdl.com.

The Members are requested to carefully read all the Notes set out in the Notice and in particular, instructions for joining and attending the AGM through VC/OAVM, manner of casting vote through Remote e-voting and E-voting during the AGM.

For Innova Captab Limited
**Sd/-
Neeharika Shukla
Company Secretary and
Compliance Officer**

**Place : Panchkula
Date : 03rd September 2026**

**RUDRABHISHEK ENTERPRISES LIMITED**

(CIN: L74899DL1992PLC050142)

Regd. Office: 820, ANTRIKSH BHAWAN, 22, K.G. MARG, NEW DELHI-110001
Tel: (011) - 011-41069500, 43509305, 43513857 Fax: 011-23738974
E-Mail: secretarial@replurbanplanners.com; **Website:** www.repl.global

NOTICE

Notice is hereby given that 34th Annual General Meeting (the AGM) of the Company will be convened on Thursday, September 24th, 2026, at 02:00 PM through video conferencing (VC)/ other audio visual means (OAVM), in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made there-under and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 to transact the following businesses, set out in the Notice of the 34th AGM without the physical presence of the members at a common venue.

Members can attend and participate in the AGM through VC/OAVM facility only. The proceeding of the AGM is deemed to be conducted at the Registered Office of the Company situated at 820, Antriksh Bhawan, 22 K.G. Marg, New Delhi-110001. The instruction for joining the AGM will be provided in the Notice of the AGM.

In terms of provisions of Section 91 of the Companies Act, 2013, the Register of Members and Share Transfer Book of the Company will remain closed from 18th September 2026 to 24th September 2026 (Both days inclusive) for the purpose of AGM.

The AGM Notice & Annual Report has been sent through electronic mode to the members whose email IDs are available in the Company's records on 28th August 2026.

The Notice as well as Annual Report is also available and can be downloaded from the Company's website www.repl.global as well from the website of National Stock Exchange www.nseindia.com.

All the members are informed that-

- The Ordinary Business(s) as set out in the notice of the 34th AGM will be transacted through voting by electronic means.
- The remote e-voting shall commence on Monday 21st September 2026 (09:00 am) IST.
- The remote e-voting shall end on Wednesday 23rd September 2026 (05:00 pm) IST.
- Please note that e-voting shall not be allowed beyond the said date and time.**
- Any person who becomes member of the company after dissemination of the notice of the AGM and holding shares as on the cut-off date may obtain the User-ID and password by sending a request at helpdesk.evoting@cdslindia.com or secretarial@replurbanplanners.com. However, if the person is already registered with CDSL for remote e-voting then existing user ID and Password can be used for casting vote. Members may note that:
- The remote e-voting module shall be disabled by CDSL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently.
- The members who have cast their vote by remote e-voting prior to the AGM may participate in the 34th AGM through VC/OAVM facility but shall not be entitled to cast their vote again through the e-voting system during the AGM.
- The members participating in the AGM and who had not casted their vote through remote e-voting system shall be entitled to cast their vote through e-voting system during the AGM.
- A person whose name appears in the register of members/beneficial owners as on cut-off date i.e. 18th September 2026 only shall be entitled to avail the facility of remote e-voting as well as voting at the meeting.

f) Process for those shareholders whose email ids are not registered with the depositories for procuring user id and password and registration of e mail ids for e-voting for the resolutions set out in this notice:

- In case shares are held in physical mode, please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) by email to investors@skylinertat.com.
- In case shares are held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) to investors@skylinertat.com.
- Please visit <http://www.evotingindia.com> to caste your vote through e-voting system. The manner of voting remotely ("**remote e-voting**") by members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses has been provided in the Notice of the AGM. The details will also be available on the website of the Company at www.repl.global and on the website of CDSL at <http://www.evotingindia.com>. The facility for voting through electronic voting system will also be made available at the AGM ("Zoom App Link") and Members attending the AGM who have not cast their vote(s) by remote e-voting will be able to vote at the AGM through Zoom Link. **The login credentials for casting votes through e-voting shall be made available to the members through email. Members who do not receive email or whose email addresses are not registered with the Company (Depository Participant(s)), may generate their login credentials by following instructions given in the Notes to Notice of AGM. The same login credentials may also be used for attending the AGM through VC/OAVM.**

As there is no final dividend, disclosure regarding submission of dividend mandate is not required. Member may request to the Company for a duplicate Annual Report, if so required. Any query or grievances in relation to e-voting at AGM including remote e-voting can be addressed to Mr. Nilesh Kumar Jain, Chief Financial Officer (CFO) at secretarial@replurbanplanners.com.

For Rudrabhishek Enterprises Limited

**Sd/-
Pradeep Misra
Chairman & Managing Director
Place: New Delhi
Date: 2nd September 2026 (DIN- 01386739)**

NIDAN LABORATORIES AND HEALTHCARE LIMITED

(CIN: L33111MH200PLC129883)

Regd. Office: SY No. 294/A/H. No. 18, Swapnashil, Behind Aarti Apartment, Vartak Road, Virar (w) PIN: 401 303, Tel. No.: +91 8975610000
Email: cs@nidanhealthcare.co.in; **Website:** www.nidanhealthcare.co.in

NOTICE OF THE 26th ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE

NOTICE is hereby given that the 26th Annual General Meeting ("AGM" or "Meeting") of the Members of NIDAN LABORATORIES AND HEALTHCARE LIMITED ("the Company") will be held on Monday, September 28, 2026 at 11:30 AM through Video Conferencing ("VC") facility / Other Audio Visual Means ("OAVM") ONLY, to transact the businesses set out in the Notice of the AGM. In accordance with the General Circular No. 20/2020 dated 05.05.2020, and subsequent circulars clarifications ending with General Circular No. 03/2025 dated September 22, 2025 (collectively referred to as "MCA Circulars") and Securities and Exchange Board of India ("SEBI") Circular dated May 12, 2020, October 7, 2023 and October 3, 2024 the Company has sent the Notice of the 26th AGM along with the link to the Annual Report for FY 2025-26 through electronic mode only, to those Members whose e-mail addresses are registered with the Company or Registrar & Transfer Agent **Bighshare Services Private Limited** and Depositories. The requirement of sending physical copies of the Notice of the AGM has been dispensed with vide MCA Circulars and the SEBI Circular. The Integrated Annual Report 2025-26 of the Company, inter alia, containing the Notice of the 26th AGM are available on the website of the Company at www.nidanhealthcare.co.in and on the website of the Stock Exchange viz. www.nseindia.com. A copy of the same is also available on the website of Central Depository Services (India) Ltd ("CDSL") at www.evotingindia.com. Remote e-voting: In compliance with Section 108 of the Companies Act, 2013 (the Act) read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Secretarial Standards - 2 issued by the Institute of Company Secretaries of India on General Meetings and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing to its Members the facility of remote e-Voting before the AGM and during the AGM in respect of the businesses to be transacted at the AGM and for this purpose, the Company has appointed CDCL for facilitating voting through electronic means. The detailed instructions for remote e-Voting are given in the Notice of the 26th AGM. Members are requested to note the following: a) The remote e-Voting facility will be available during the following period: **Commencement of remote e-Voting From 9.00 a.m. (IST) on Friday, 25th September, 2026; End of remote e-Voting Upto 5.00 p.m. (IST) on Sunday, 27th September, 2026.** The remote e-Voting module shall be disabled by CDCL for voting thereafter and Members will not be allowed to vote electronically beyond the said date and time; b) The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on Monday, 21st September, 2026 ("Cut-Off Date"). The facility of remote e-Voting system shall also be made available during the Meeting and the Members attending the Meeting, who have not already cast their vote by remote e-Voting shall be able to exercise their right during the Meeting. A person whose name is recorded in the Register of Members / Register of Beneficial Owners as on the Cut-Off Date only shall be entitled to avail the facility of remote e-Voting before / during the AGM; c) Any person who acquires equity shares of the Company and becomes a Member of the Company after dispatch of Notice electronically of AGM but on or before the cut-off date i.e. Monday, 21st September, 2026 can follow the process for generating the Login ID and Password as provided in the Notice of AGM, if their PAN is updated with their Depository Participants. However, such members who have not updated their PAN with their Depository Participants, on request their Login ID and Sequence No. will be sent separately by electronic means for generation of Password. If such a person is already registered with CDCL for e-voting, existing user ID and Password can be used for casting vote. d) Members who have cast their vote on resolution(s) by remote e-Voting prior to the AGM will also be eligible to participate at the AGM through VC/OAVM but shall not be entitled to cast their vote on such resolution(s) again. Registration of e-mail addresses: Members who have not yet registered their e-mail addresses are requested to follow the process mentioned below, before 5:00 p.m. (IST) on Monday, 21st September, 2026, for registering their e-mail addresses to receive the Notice of the AGM and the Integrated Annual Report 2025-26 electronically and to receive login-id and password for remote e-Voting:

- For Physical shareholders- please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) by mail to **Company's RTA Bighshare Services Pvt. Ltd** on vinod.y@bighshareonline.com or bhagwan@bighshareonline.com
- For Demat shareholders - please provide Demat account details (CDSL-16 digit beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) to **Company's RTA Bighshare Services Pvt. Ltd** on vinod.y@bighshareonline.com or bhagwan@bighshareonline.com

If you have any queries or issues regarding attending AGM & e-Voting from the e-Voting System, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdslindia.com

Book Closure: Notice is further given that pursuant to Section 91 of the Act and the Rules framed thereunder, the Register of Members and the Share Transfer Books of the Company will remain closed from Tuesday, 22nd September, 2026 to Monday, 28th September, 2026, (both days inclusive) for the purpose of the 26th AGM.

For NIDAN LABORATORIES AND HEALTHCARE LIMITED

**Sd/-
Tajal Anil Jayakar
Executive Director & CFO
Place: Virar
Date: 02/09/2026 (DIN: 07984686)**

YAAP DIGITAL LIMITED

(formerly known as Yaap Digital Private Limited)

(CIN: L74900MH2016PLC274104)

Registered Office: 802, 8th Floor, Signature by Lotus, Veera Desai Road, Andheri West / Mumbai- 400053, Maharashtra, India
Email: investor@yaap.in; **Tel:** 022-50508091; **Website:** www.yaap.in

11th (ELEVENTH) ANNUAL GENERAL MEETING (AGM) OF THE COMPANY

The Members are hereby informed that the 11th (Eleventh) Annual General Meeting ("AGM") of the Members of YAAP DIGITAL LIMITED (formerly known as Yaap Digital Private Limited) ("the Company") will be held on Tuesday, September 29, 2026 at 02:00 P.M. (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), to transact the businesses as set out in the Notice convening the AGM, in compliance with the applicable provisions of the Companies Act, 2013, read with the applicable General Circulars issued by the Ministry of Corporate Affairs ("MCA"), including General Circular No. 03/2025 dated September 22, 2025, and other relevant circulars issued in this regard, and the applicable circulars issued by the Securities and Exchange Board of India ("SEBI") in this regard.

Electronic copies of the AGM Notice and Annual Report of the Company for the financial year 2025-26 will be sent electronically to those Members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent ("RTA"), M/s. MUFG Intime India Private Limited, and/or with their respective Depository Participant ("DP") as per the records available with the Company/RTA/Depositories, as applicable. The Notice of the AGM and Annual Report will also be available on the Company's website at www.yaap.in and on the website of the Stock Exchange at www.nseindia.com.

The Company is pleased to provide the facility of remote e-voting to the members of the Company. The e-voting will be conducted electronically on all the resolutions set forth in the Notice convening the AGM. The remote e-voting will commence on Saturday, September 26, 2026, at 9:00 A.M. (IST) and shall end on Monday, September 28, 2026, at 5:00 P.M. (IST) and thereafter shall not be allowed. The facility of e-voting will also be made available at the AGM and members attending the AGM through VC/OAVM, who have not cast their vote by remote e-voting, will be able to vote at the AGM. The Company has availed the services of National Securities Depository Limited (NSDL) to provide facility of remote e-voting to the AGM. The cut-off date for determining the eligibility of Members to vote is Friday, September 22, 2026.

Members of the Company who have not registered/updated their email addresses with the Company/Depositories, are requested to send the following documents/information via email to RTA - MUFG Intime India Private Limited (Formerly Link Intime India Pvt. Ltd.) (investorhelpdesk@in.mrgms.mufg.com) in order to register updated their email addresses and to obtain user id & password to cast their vote through remote e-voting or e-voting at the AGM.

- Name registered in the records of the Company.
- DP ID & Client Id, Client Master Copy or Consolidated Account Statement (For shares held in demat form);
- E-mail id and mobile number.
- Self-attested scanned copies of PAN & Aadhaar.
- The detailed instructions for Joining the AGM through audio visual means and casting the vote through remote e-voting/e-voting at the AGM are provided in the Notice of the AGM.

Members are requested to carefully read the Notice of the AGM and, in particular, the instructions relating to remote e-voting and e-voting during the AGM as provided in the Notice of the AGM. In case of any difficulty or queries in connection with attending the AGM through VC/OAVM or casting votes through the e-voting system, Members may refer to the Frequently Asked Questions ("FAQs") for shareholders and the e-voting user manual for shareholders available on the website of the NSDL www.evoting.nsdl.com.

Notice is also hereby given that pursuant to the provisions of Section 91 of the Companies Act, 2013 and the Rules made thereunder, the Register of Members and the Share Transfer Books of the Company shall remain closed from Tuesday, September 22, 2026, to Tuesday, September 29, 2026 (both days inclusive) for the purpose of determining the eligibility of the Members entitled to vote by electronic means or at the AGM.

For YAAP DIGITAL LIMITED

(formerly known as Yaap Digital Private Limited)
**Sd/-
Shivani Shivshankar Tiwari
Company Secretary & Compliance Officer
Place: Mumbai
Date: September 03, 2026
ACS No.: 54854**

PEE CEE COSMA SOPE LTD.

CIN: L24241UP1986PLC008344
Regd. Office : Padmalpala, Hall No. H-142, First Floor, Plot No.5, Sector-16B, Awasthi Vikas Sikandra Yojna, Agra-07 (U.P.), Tel: 0562-2527331/32, 2650500, 3500550
Website : www.peeceedcosma.com; **E-mail :** info@peeceedcosma.com

PUBLIC NOTICE**NOTICE FOR THE ATTENTION OF MEMBERS OF THE COMPANY 39TH ANNUAL GENERAL MEETING, BOOK CLOSURE AND E VOTING INFORMATION**

Notice is hereby given that the 39th Annual General Meeting (AGM) of the Members of the Company will be held on **Tuesday, 29th September, 2026 at 3:00 PM at HOTEL HOLIDAY INN, M.G. ROAD, AGRA-282002** to transact the business as mentioned in the notice convening the Meeting.

In compliance with the relevant circulars, the Notice of AGM and the Annual Report 2025-2026 including the Financial Statements for the Financial Year 2025-26, along with the Director's Report, Auditor's Report, and other documents required to be attached thereto has been sent to those members whose email addresses are registered with the Company, or Depository Participants or Registrar and Share Transfer Agent. Physical copies of the Notice of 39th AGM and Annual Report has been sent to all other members at their registered address in the permitted mode. The Notice of the 39th AGM and Annual Report are also available on the Company's website www.peeceedcosma.com and the website of the Stock Exchange i.e. BSE Limited at www.bseindia.com.

Manner of Registering/Updating e-mail addresses to receive the notice of AGM alongwith the Annual Report and for updating Bank Account Mandate for receipt of Dividend

- Members holding shares in physical mode are requested to update their email addresses by sending a request letter to the company at info@peeceedcosma.com alongwith the Form ISR-1 mentioning the name, Folio No., Mobile No., email address and address of the shareholder, bank account details, cancelled cheque leaf, scanned copies of share certificate(s) (both sides), self-attested PAN card and self attested copy of any document (eg. Driving License, Election Identity Card, Passport, Aadhar Card) in support of the address of the shareholder.
- Members holding shares in Dematerialized mode are requested to register/update their email addresses, Mobile Numbers, Bank Account details for receipt of dividend, and/or other details with the relevant Depository Participants.

E Voting: Pursuant to Section 108 of the Companies Act 2013 and Rule 20 of The Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide e-voting facility to its Members enabling them to cast their vote for all the resolutions as set in the Annual General Meeting Notice. The Company has availed e-voting services as provided by National Securities Depository Limited (NSDL). Shri Debabrata Deb Nath, Company Secretary in whole-time Practice of M/s R & D Company Secretaries, Delhi, has been appointed as the Scrutinizer for conducting e-voting process in a fair and transparent manner. **The e-voting period commences on Saturday, 26th September, 2026 at 9:00 am IST and ends on Monday, 29th September, 2026 at 5:00 pm IST.** The e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently. The voting rights of Members shall be as per the Number of Equity shares held by them as on the cut-off date which is **21st September, 2026**. Information and instructions comprising manner of voting, including voting remotely by members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses has been provided in the notice of the AGM, which members who become member of the company after sending the notice of the 39th AGM by email and holding shares as on the cut-off date i.e. **21st September, 2026**, may obtain the login ID and password by sending a request at evoting@nsdl.co.in. However if a person is already registered with NSDL for remote e-voting, then existing user ID and password can be used for casting vote. Members may note that (1) The remote e-voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; (2) At the venue of AGM, voting shall be done through ballot papers ("Ballot Paper") and the Members attending AGM who have not casted their vote by Remote e-Voting shall be entitled to cast their vote through Ballot Paper. Member may participate in the AGM even after exercising his right to vote through Remote e-Voting but shall not be allowed to vote again at the venue of the AGM. If a Member casts votes through Remote e-Voting and also at the AGM, then voting done through Remote e-Voting shall prevail and voting done at the AGM shall be treated as invalid.

Book Closure: Pursuant to the provision of section 91 of the Companies Act 2013 and Rules made there under, and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, the **Register of Members and Share Transfer book of the Company will remain closed from Tuesday, 22nd September 2026 to Tuesday, 29th September 2026 (both days**

